NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/287/ (IB)/2017

NAME OF THE PETITIONER(S)

: ARVIND IG NONWOVENS PVT LTD

NAME OF THE RESPONDENT(S)

: RATHI FILTERS & INDUSTRIES PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Rahul Jain Curred for Respond
THRITAMBATI
KANNAN

ORDER

ORDER

Counsel for Petitioner present. As seen from the record, Petitioner did not comply with the provisions of section 9(3)(b)and(c) of I&B Code, 2016 on or before 15.07.2017 as per the Notification dated 29.06.2017. Therefore, for non-compliance with the said provision, the petition abates and the same is dismissed with the liberty to the Petitioner to file a fresh, if so advised.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIO) MEMBER (JUDICIAL)